## **CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI**

## Petition No.215/MP/2021

Subject : Petition under Section 79 of the Electricity Act, 2003 read with

statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period.

Date of Hearing : **20.10.2023** 

Coram : Shri Jishnu Barua, Chairperson

> Shri Arun Goyal, Member Shri P. K. Singh, Member

Petitioner : Sasan Power Limited (SPL)

Respondents : MP Power Management Co. Ltd. and 13 Ors.

Parties Present : Shri Venkatesh, Advocate, SPL

Shri Siddharth Joshi, Advocate, SPL

Shri Abhimanyu Das, SPL

Shri Shubham Arya, Advocate, HPPC & PSPCL Ms. Poorva Saigal, Advocate, HPPC & PSPCL Shri Ravi Nair, Advocate, HPPC & PSPCL Shri G. Umapathy, Sr. Advocate, MPPMCL Shri Aditya Singh, Advocate, MPPMCL

Ms. Shraddha Deshmukh, Advocate, Rajasthan Discoms Shri Utkarsh Kokcha, Advocate, Rajasthan Discoms

## Record of Proceedings

Learned counsel for the Petitioner submitted that the matter has already been argued at length by both sides during the previous hearing on 11.8.2023 and the Petitioner was, thereafter, asked to furnish certain additional details vide Record of Proceedings for the said hearing. Learned counsel submitted that the Petitioner has already furnished such details as called for by its affidavit dated 11.10.2023 and keeping in view that the Petitioner is required to incur a considerable expenditure in carrying out the backfilling of the fly ash in the mines as per the Fly Ash Notification dated 31.12.2021, the Petitioner may also be permitted to place on record its Detailed Project Report in this regard.

- 2. Learned counsel for Respondent Nos.1, 12 & 13 sought liberty to file their responses to the Petitioner's affidavit dated 11.10.2023 as well as the DPR to be filed by the Petitioner.
- Considering the above submissions, the Commission permitted the Petitioner to file a DPR on an affidavit within two weeks, and the Respondents will file their

respective comments on such DPR as well as on the details already furnished by Petitioner by its affidavit dated 11.10.2023 within three weeks thereafter.

4. The Petition will be listed for hearing on 16.2.2024.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)